

advances made by State Bank Group. Nationalised Banks and other Scheduled Commercial Banks to small scale industries in Uttar Pradesh during the 5-year period 1974-78 is given in the Annexure [See Appendix CXIV, Annexure No. 80]

Showing of files of the Ministry to M.Ps.

901. SHRI BHUPESH GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Shri Kamalnath, M.P. and/or Shri Sanjay Gandhi, M.P. wanted to be shown some of the files in this Ministry; and

(b) if so, whether such files were shown to any of them?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) No, Sir.

(b) Does not arise.

902. [Transferred to the 2nd July, 1980].

Increase in rate of entry ticket for domestic and international airports

903. SHRI GURUDEV GUPTA:
SHRI SAWAISINGH SISO-
DIA:
SHRIMATI HAMIDA HABI-
BULLAH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have recently increased the rate of the entry ticket to the domestic and international airports in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) and (b) The rate of entry ticket to the International Airports of Bombay and

Delhi only has been increased from Rs. 2 to Rs. 3 with effect from 1st May, 1980.

+WRITTEN ANSWERS TO STARRED AND UNSTARRED QUESTIONS SET FOR THE 25TH JUNE, 1980

Celebration of Hijri Era

*241. SHRI SYED SHAHABUDDIN: Will the Minister of EDUCATION be pleased to state:

(a) whether there is any proposal under Government's consideration to celebrate the 1500th anniversary of the Hijri era on a national level;

(b) if so, what are the details in this regard;

(c) whether Government also propose to facilitate and assist participation by the Indian muslim community in international celebration of the event in foreign countries and under the auspices of foreign organisations; and

(d) if so, in what manner?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The details are being finalised.

(c) and (d) Proposals received will be considered on merit.

Deep Sea Fishing Trawlers

*242. SHRI K. CHATHUNNI MASTER: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the number of fishing trawlers engaged in deep sea fishing in the country; and

(b) whether there is any public sector venture in this regard, if so, what are the details thereof?

+The sitting of the Rajya Sabha on Wednesday, the 25th June, 1980 was adjourned without transacting any business. Answers to Questions put down in the list for that day, were laid on the Table of the House on Thursday, the 26th June, 1980.

THE MINISTER FOR AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH):

(a) The number of fishing trawlers engaged in Deep Sea Fishing in the country is 78 as follows:

(i) Government owned	13
(ii) Public Sector	14
(iii) Private Sector	41
(iv) Charter	10

(b) The following five public sector undertakings have been operating 14 trawlers as given below:

(i) Kerala Fisheries Corporation	4
(ii) State Fisheries Development Corporation, Ltd., West Bengal	4
(iii) Andhra Pradesh Fisheries Development Corporation Ltd.	2
(iv) Tamil Nadu Fisheries Development Corporation	2
(v) Gujarat Agro-Marine Products Ltd.	2

These trawlers are of 20—23 metre length imported from Mexico.

Contract Labour System in the Food Corporation of India

*243. PROF. RAMLAL PARIKH:
SHRI SYED SHAHABUDDIN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Food Corporation of India has a system of contract labour which is similar to that of bonded labour;

(b) what is the number of contract labour hired during the last three years;

(c) whether it is also a fact that the Food Corporation of India has abolished contract labour in some States while it is in operation in some other States;

(d) if so, what are the details of contract labour in each State;

(e) whether there is more pilferage and wastage due to contract labour;

(f) if so, what is the loss of food-grains due to this system during the last three years;

(g) whether Government propose to put an end to this system by absorbing contract labour as permanent staff; if so, by when; and

(h) if not, what are the reasons therefor?

THE MINISTER FOR AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH):

(a) The Food Corporation of India have been engaging contractors for handling work. That is not at all similar to bonded labour.

(b) In such a system labour is engaged and paid directly by the contractors. The number of labour employed by the contractors depends on the volume of work at any point of time. Their number is therefore not available with the Food Corporation of India.

(c) and (d) The Food Corporation had departmentalised labour in 42 and introduced direct payment system in 47 out of a total of 2135 of their depots on an experimental basis. In the remaining depots contract system is in operation.

(e) No, Sir.

(f) Does not arise.

(g) No, Sir.

(h) The Government's experience of the departmentalised labour has been very unhappy. The departmental labour is costly, indisciplined and not efficient.